



**Central Administrative Tribunal
Jammu Bench, Jammu**

O.A. No.61/347/2021

This the 26th day of February, 2021

(Through Video Conferencing)

**Hon'ble Mr. Rakesh Sagar Jain, Member (J)
Hon'ble Mr. Anand Mathur, Member (A)**

Mohd. Akram, Age 26 years S/o Mohd. Shafi., R/o Champal Gandoh, Doda

...Applicant

(Advocate: Mr. Ahtsham Hussain)

Versus

1. UT of J&K through Commissioner/Secretary to Government Rural Development & Panchayat Raj, Civil Secretariat, Jammu/Srinagar-180001.
2. Director, Rural Development Department, Jammu-180016.
3. District Programme Coordinator MGNREGA (Assistant Commissioner Development), Doda-182202.
4. Deputy Commissioner, Doda 182202.
5. Block Development Officer, Jakyas Tehsil Gundoh, District Doda.

...Respondents

(Advocate: Mr. Amit Gupta, Additional Advocate General)

O R D E R (ORAL)



Hon'ble Mr. Anand Mathur, Member (A):

It is submitted by Mr. Amit Gupta, learned A.A.G. for respondents that the case pertains to MGNREGA. As such, this Tribunal has no jurisdiction to hear the case. Contention of learned A.A.G. has force and has to be accepted. MGNREGA has not been brought within the jurisdiction of this Tribunal by notification to be issued by the Central Government under Section 14 (2) of the Administrative Tribunal Act, 1985 and the Tribunal cannot assume jurisdiction in respect of any service matter pertaining to the MGNREGA under the Act. We accordingly hold that this Tribunal is not vested with any jurisdiction to entertain any case related to any service dispute in the MGNREGA.

2. In similar circumstances, the Bench of Armed Forces Tribunal, Jammu comprising of Hon'ble Mr. Justice Mohammad Tahir, Member (J) and Hon'ble Vice Admiral A.G.Thapliyal in TA No. 267 of 2017 (SWP No. 1188 of 2014) titled Bahadur Singh v/s Union of India vide order dated 25.03.2019 held that since the Tribunal does not have the jurisdiction to deal with the matter, the



case be sent back to the Registrar (Judicial), High Court of Jammu & Kashmir to be listed before the appropriate Bench.

3. Therefore, since this Tribunal has no jurisdiction to deal with the present case, this O.A. is dismissed for want of jurisdiction. However, the applicant is at liberty to approach the appropriate judicial forum.

(Anand Mathur)
Member (A)

(Rakesh Sagar Jain)
Member (J)

/M.M/